

(2021) 07 SHI CK 0009
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 2965 Of 2021

Piru Ram & Others

APPELLANT

Vs

State Of H.P. And Others

RESPONDENT

Date of Decision : 01-07-2021

Acts Referred:

Citation : (2021) 07 SHI CK 0009

Hon'ble Judges : Ravi Malimath, J; Satyen Vaidya, J

Bench : Division Bench

Advocate : A.K. Gupta, Ashok Sharma, R.S. Dogra, Narender Singh Thakur

Final Decision : Disposed Of

Judgement

Ravi Malimath, J

1. The prayer of the petitioners is to the effect that the qualification factor inserted in the rules may be set aside and the respondents be ordered to

bring the services of the petitioners on contractual establishment from the dates, the other persons have been given the said benefit.

2. The plea of the petitioners is that the said issue is covered by the judgment of this Court passed in CWP No.3047 of 2020, titled Jagdish Kumar &

others vs. State of Himachal Pradesh & others, decided on 23.06.2021. Therefore, the limited prayer of the petitioners is that the respondents be

directed to consider their requests, based on the aforesaid judgment of this Court.

3. The learned Advocate General submits that the prayer of the petitioners will be considered in the light of the judgment of the learned Single Judge,

subject to any appeal or otherwise that may be filed.

4. In view of the submissions made, the petition is disposed off. The respondents

are directed to consider the requests of the petitioners, in terms of the aforesaid judgment passed by this Court in CWP No.3047 of 2020, in accordance with law.